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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.C.P. NO. 101/92 in
O.A. NO. 2438/91

DECIDED ON : 26.03.1992

Mrs. Indira Sawhney

... Petitioner

Vs.

Union of India & Ors.

... Respondents

CORAM

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. P. C. JAIN, MEMBER (A)

For the Petitioner - Dr. D. C. Vohra, Counsel

ORDER (ORAL)

Hon'ble Mr. Justice V. S. Malimath, Chairman :-

After hearing the learned counsel for the petitioner, we are left with the impression particularly having regard to the last direction contained in the judgment in OA-2438/91 dated 23.10.1991 reading "The applicant will be at liberty to approach the Tribunal if she is aggrieved by such implementation and if so advised" that we should relegate the petitioner to the remedy available of filing an original application for redressal of her grievance. In our opinion, the grievance cannot legitimately be properly dealt with within the four corners of contempt jurisdiction, as several disputed questions affecting the rights of persons who are not before us, have to be decided. We do not express any opinion in regard to the rights of the petitioner claimed in this petition. We relegate the petitioner to the remedy available of filing an original application and dismiss this petition.

(P. C. Jain)
Member (A)

(V. S. Malimath)
Chairman